

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT**

**NOTIFICATION**

**(ORDERS BY THE GOVERNOR)**

**Dated Shillong, the 1<sup>st</sup> December, 2021.**

**No. LJ(A) 32/92/Pt.V/75-** The Governor of Meghalaya is pleased to appoint Smti Willma Bandalin Khongjee, Advocate as Special Public Prosecutor, East Khasi Hills, Shillong under sub-section (1) of Section 32 of the Protection of Children from Sexual Offences Act, 2012 with immediate effect and until further orders: -

Sd/-  
Secretary to the Govt. Of Meghalaya,  
Law Department.

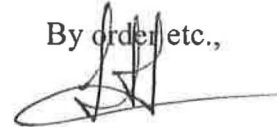
**Memo No. LJ(A) 32/92/Pt.V/75-A,**

**Dated Shillong, the 1<sup>st</sup> December, 2021.**

**Copy forwarded to:-**

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong
3. All Deputy Commissioners.
4. All District & Session Judges.
5. All Superintendents of Police.
6. The Accountant General ( A &E), Meghalaya, Shillong- 793001.
7. Smti Willma Bandalin Khongjee, Advocate. Charge report of assuming charge as Special Public Prosecutor along with contact No. should also be furnished to this Department.
8. The Secretary, High Court Bar Association, Shillong / Shillong Bar Association, Shillong
9. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
10. DIPR, Shillong.
11. The Treasury Officer, Shillong North Treasury, Shillong.
12. Law (B) Department.
13. NIC, Shillong
- ✓ 14. DEO, Law Department.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,  
Law (A) Department.